

**Central Administrative Tribunal  
Principal Bench, New Delhi**

**OA No. 3329/2013  
MA No. 1343/2015**

This the 8<sup>th</sup> day of September, 2015

**Hon'ble Mr. Justice B.P. Katakey, Member (J)  
Hon'ble Mr. K.N. Shrivastava, Member(A)**

1. P.S. Pathrudu (JIO-I/G)  
PIS No. 109311  
S/o Late Sh. P. Ramana Pathrudu,  
R/o H. NO. 72/2, Sector -1, Pushp Vihar,  
New Delhi.  
.... Applicant

(By Advocate: Mr. Yogesh Rrangi)

**Versus**

1. Union of India  
Secretary, Ministry of Home Affairs,  
Central Secretariat, North Block,  
New Delhi.
2. Director General,  
Intelligence Bureau (MHA)  
IB Headquarters, New Delhi,  
35, SP Marg, New Delhi.
3. Director/Assistant Director,  
Intelligence Bureau (MHA)  
IB Headquarters, New Delhi,  
35, SP Marg, New Delhi.
4. Balbir Singh (PIS NO. 103142)  
(Respondent No. 4 is working as ACIO-II/G in IB.  
He may be served thorough official respondents. )

.... Respondents

(By Advocate: Mr. R.N. Singh)

**ORDER (ORAL)****By Hon'ble Justice B.P. Katakey, Member (J):**

The applicant has filed the present Original Application (OA) challenging the Memorandum dated 30.04.2013 issued by the Assistant Director/CC, Intelligence Bureau. Ministry of Home Affairs, Government of India, whereby his representation for rectification in his seniority position in the seniority list JIOs-I/Exe. issued on 06.02.2013 has been rejected.

2. Learned counsel appearing for the applicant submitted that though representation dated 20.11.2009 seeking promotion as JIO-I/G indicating therein that the promotion as JIO-I/G was given to the persons who were subsequently recruited on absorption, the same has not been attended to by the respondents till date. The learned counsel further submits that the applicant may be allowed to file detailed representation in that regard.

3. Mr. R.N. Singh, learned counsel for the respondents submits that if the applicant files any detailed representation within a reasonable period of time the same would be considered in accordance with law.

4. In view of the above submission, we dispose of the OA directing the respondents/competent authority to take on record the aforesaid representation dated 20.11.2009 submitted by the applicant to the OA. The applicant is also given liberty to file supplementary detailed representation seeking redressal of his grievances within a period of two weeks from today. The competent authority, within eight weeks from the date of receipt of the supplementary detailed representation, shall consider the same together with the aforesaid representation dated 20.11.2009 and pass a speaking order, which shall be communicated to the applicant, who may approach the appropriate forum if he has any grievances. The OA is accordingly disposed of.

No cost.

**MA No. 1343/2015**

In view of the above order passed today in the OA, no further order is required. The MA stands closed and disposed of.

**(K.N. Shrivastava)**  
**Member (A)**

**(Justice B.P. Katakey)**  
**Member (J)**

Bhupen/